

**HIGH COURT OF SIKKIM : GANGTOK**  
Record of Proceedings

**I.A. No.03/2023**  
**IN**  
**Arb. A. No.02/2022**

M/S M.G. CONTRACTORS PVT. LTD.

APPELLANT (S)/  
APPLICANT

VERSUS

UNION OF INDIA

RESPONDENT (S)

For Appellant/  
Applicant

: Mr. Dewen Sharma Luitel and Mr. Bhaichung  
Bhutia, Advocates.

For Respondent

: Ms. Sangita Pradhan, Deputy Solicitor General of  
India with Ms. Purnima Subba and Ms. Natasha  
Pradhan, Advocates.

**Date: 23/08/2023**

**CORAM:**

**HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

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**ORDER : (per the Hon'ble, the Chief Justice)**

This is an application for adjournment taken out on behalf of the respondent in Arbitration Appeal No. 02/2022.

After considering the pleadings as contained in the instant application, we are of the view that purely in the interest of justice, the prayer for adjournment may be allowed.

Let the main matter, being Arbitration Appeal No.02/2022, appear under an appropriate heading on Friday, 15<sup>th</sup> September, 2023, for further consideration.

The instant application stands allowed accordingly.

**(Bhaskar Raj Pradhan)**  
**Judge**

**(Biswanath Somadder)**  
**Chief Justice**